

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3965
ANSWERED ON:06.08.2014
ADVISORY TO TV CHANNELS
De(Nag) Dr. (Smt.) Ratna

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of advisories issued by the Government to television channels during the last three years;
- (b) whether all the TV channels are complying with the said advisories;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken to ensure that all the TV channels comply with the Government advisories?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING; ENVIRONMENT, FOREST AND CLIMATE CHANGE AND MINISTER OF STATE FOR THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR)

(a): Programmes and advertisements telecast by private satellite TV channels are regulated as per Cable Television Networks (Regulation) Act, 1995 and the rules framed thereunder. The list of advisories issued to TV channels during the last three years is enclosed at Annexure.

(b) to (d): Appropriate action is taken whenever any violation is brought to the notice of the Ministry.